

(2010) 11 P&H CK 0652

High Court Of Punjab And Haryana At Chandigarh

Case No: C.W.P. No. 16295 of 1990 (O and M)

Municipal Corporation

APPELLANT

Vs

Presiding Officer and Another

RESPONDENT

Date of Decision: Nov. 15, 2010

Acts Referred:

- Constitution of India, 1950 - Article 226

Hon'ble Judges: Alok Singh, J

Bench: Single Bench

Final Decision: Dismissed

Judgement

Alok Singh, J.

C.M. No. 15120 of 2010

1. For the reasons shown in the application, C.M. is allowed.

2. Order dated 7.10.2010 is recalled and writ petition is restored to its original number.

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3. By way of present petition, Petitioner - Municipal Corporation is assailing order/award dated 26.4.1990 passed by Labour Court, Ludhiana thereby directing resin statement of Respondent No. 2 with full back wages.

4. Impugned order was passed way back in 1990. It is fairly stated by learned Counsel for the Petitioner that workman - Respondent No. 2 is working regularly since then and his services has already been regularised in the year 1992. In these peculiar facts and circumstances of the case after expiry of 20 years, I do not intend to invoke extra ordinary jurisdiction of this Court under Article 226 of the Constitution of India.

Dismissed.